

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1528 OF 2018 IN
APPEAL NO. 288 OF 2018 &
IA NO. 1070 OF 2018

Dated: 25th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Brindavan Hydropower Private Limited **Appellant(s)**
Versus
Karnataka Electricity Regulatory Commission & Ors **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.
for Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Ms. Pallavi Sengupta
for Mr. Balaji Srinivasan for R-2

ORDER

(IA NO. 1528 OF 2018 – for Early Hearing)

We have heard learned counsel, Mr. Anantha Narayana M.G. appearing for the Appellant and learned counsel, Ms. Pallavi Sengupta, appearing for the second Respondent.

Learned counsel appearing for the Appellant, at the outset, submitted that, in the light of the statement made and the reasons stated in the application, the same may kindly be accepted and the matter may kindly be taken up for early hearing in the interest of justice and equity.

Submission made by the learned senior counsel appearing for the Appellant, as stated supra, is placed on record.

In the light of the submissions of the learned counsel appearing for the Appellant and after careful perusal of the instant application and for the reasons stated therein, the same are accepted. IA is allowed. The matter is taken up for consideration and the IA stands disposed of.

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The second Respondent is directed not to precipitate in the matter till 29.11.2018.

List the matter for hearing on **29.11.2018**, as requested.

(S. D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member